

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 325  
ANSWERED ON 03<sup>RD</sup> FEBRUARY, 2022**

**DEVELOPMENT OF NH IN UP**

**325. SHRI RAJVEER SINGH (RAJU BHAIYA):  
SHRI BHOLA SINGH:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government has sanctioned National Highway (NH) from Bulandshahar to Delhi via Syana, Garh and Moradabad;**
- (b) if so, the details and the present status thereof;**
- (c) whether the Government has approved extension of NH-91 upto Sambhal via Debai and Aligarh;**
- (d) if so, the details and the present status thereof;**
- (e) whether the Government has set up any mechanism for monitoring the work on NHs and if so, the details thereof; and**
- (f) the other steps taken by the Government to improve the condition of NHs in the State of Uttar Pradesh?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) & (b) Delhi is connected with Moradabad through National Highway (NH)-9 & Delhi Meerut Expressway (NE-3). Delhi is also connected with Bulandshahar through NH-334C (upto Ghaziabad) & Delhi Meerut Expressway (NE-3). At present there is no notified National Highway connecting Bulandshahar – Syana-Garhmukteshwar.**

**(c) & (d) Aligarh is connected to Moradabad via Debai through NH-509. Debai and Sambhal are not connected through any notified National Highway.**

**(e) Development and construction works are executed as per the provisions of MoRTH specifications for Road and Bridge works, IRC guidelines & Quality Assurance Manual. In order to monitor the quality of work, the Authority Engineer/Independent Engineer are engaged during construction, operation & maintenance period of National Highways projects.**

**(f) Maintenance & repair of National Highways is a continuous process. For the stretch which is already awarded to the concessionaire on BOT & HAM basis, it is obligatory on the part of the concessionaire to maintain the stretch in traffic worthy condition till concession period and for the stretch which are awarded on EPC basis, it is obligatory on the part of the contractor to maintain the stretch in traffic worthy condition till defect liability period. Where concessionaire/contractor fails to repair roads as per the concession/contract agreement, Authority undertakes repairing work at risk and cost of the concessionaire/contractor. On stretches where construction agency has been demobilised or concession period gets over, repair & maintenance is carried out through O&M contractors/TOT concessionaire or InvIT as part of their obligations in the contract/concession.**

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